

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:158

ANSWERED ON:04.12.2012

VIOLENCE IN ASSAM

Gowda Shri D.B. Chandre;Singh Alias Pappu Singh Shri Uday

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether fresh cases of violence have been reported in Kokrajhar, Assam;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government has inquired into the alleged involvement of some foreign agencies/countries in the said violence and if so, the details thereof;
- (d) whether the Government proposes to constitute a high level Judicial Inquiry Commission to probe into the violence in Assam and if so, the details thereof; and
- (e) the measures taken by the Government to check the violence in Assam, detect and deport illegal migrants from the State?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) IN RESPECT OF LOK SABHA STARRED QUESTION NO. 158 FOR 4.12.2012

(a) &(b): As per report, fresh incidents of violence took place between 10th November to 16th November, 2012 in Kokrajhar District in Assam resulting in death of 10 persons and injuries to 6 persons. In order to check incidents of violence, the Govt. of Assam was advised that security forces and army be put on high alert in Bodoland Territorial Area District (BTAD) and neighbouring districts with specific area of responsibility and also for taking immediate action to arrest the miscreants involved in the violence, and seizure of illegal arms in the area.

(c): There are no inputs to suggest involvement of any foreign agencies/countries in the violence in Assam.

(d): The Govt. of Assam has set up a one Man Commission of enquiry headed by Justice (Retd). MutumB.K.Singh to inquire into the various issues, including causes leading to the clashes between the communities and subsequent violence, identifying the individuals and/ or organizations responsible for the violence and fixing responsibility, determining the lapses, if any, and also making recommendations for ensuring long term peace and ethnic harmony in the BTAD areas amongst all communities.

(e): The Govt. of Assam has taken a number of steps for strengthening of security in BTAD area. State Police has registered 11 cases and arrested 77 persons found involved in the recent violence. DGP, Assam also visited violence hit Kokrajhar District on 16.11.2012 to take stock of the situation and also review and strengthen the security as per requirement. Five additional companies of Central Armed Police Forces (CAPF) were deployed in addition to sixty five companies of CAPF already deployed earlier in the BTAD area for strengthening the existing security arrangements. The security situation in BTAD area in Assam is being monitored regularly. No incidents of violence reported between 17th November to 28th November 2012 in BTAD area.

The powers of identification and deportation of illegally staying foreign nationals including Bangladeshi nationals have been delegated to the State Governments and Union Territories Administrations under Section 3(2)(c) of the Foreigners Act, 1946. Thirty Six (36) Foreigners Tribunals including additional four (4) Foreigners Tribunals sanctioned in August, 2009 are set up for detection of foreigners/illegal migrants in the State of Assam. Government has taken steps for strengthening of the Border Security Force and equipping them with modern equipments, reduction of gaps between the border posts and intensified patrolling along Indo-Bangladesh border. The border fence along the Bangladesh border is being strengthened and a scheme for flood lighting along the border is being implemented. The issue of illegal migrants from Bangladesh is regularly taken up at various fora and steps have been taken for coordinated patrolling, identification of vulnerable gaps, strengthening of riverine patrolling etc. Government of Bangladesh has also been urged to take effective steps to check the illegal movement of their nationals into India, especially through vulnerable and riverine areas. The strengthening of security and erection of fencing along Indo-Bangladesh border has helped in curbing illegal migration from Bangladesh to India effectively.